<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction) <u>APPEAL NO. 59 OF 2017 &</u> IA NOS. 165 , 331, 937, 938 OF 2017

Dated: 14th March, 2018

Present:	resent: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member					
In the matter of: Shri Subhash Ananda Tambe & Ors. Vs.					Appellant(s)	
State of Ma	aharashtra (Ministry of F	Power)	& Ors.		Respondent(s)	
Counsel for	the Appellant(s)	:	Ms. Bina Madhavan Mr. Vinayak Kulkarr Mr. Mrityunjai Singl Mr. Piyush Dwivedi			
Counsel for	or the Respondent(s)	:	Mr. Buddy A. Ranga Ms. Aanchal Arora f		n	
			Mr. M.Y. Deshmukh Mr. Hasan Murtaza		3	

ORDER

Learned counsel for the parties state that this matter has been settled and a Memorandum of understanding dated 26.02.2018 is executed between the parties to that effect. A copy of the said Memorandum of understanding is placed on record. In view of this, learned counsel for the appellant seeks permission to withdraw the appeal.

In view of the above, the instant appeal is allowed to be withdrawn in the light of the Memorandum of understanding dated 26.02.2018 entered into between the parties.

The appeal is disposed of as withdrawn.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member